- (b) if so, the details thereof;
- (c) the reasons behind this delay in justice;
- (d) whether Government has taken any steps to address the situation;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) There are 16 States from where such cases were reported. Data regarding cases pending in Supreme Court/ High Courts is not centrally maintained. This Ministry is, however, concerned, directly with Delhi. For Delhi, at present, four criminal appeals pertaining to anti-Sikh Riots are pending in the Hon'ble Supreme Court and 36 criminal appeals pertaining to anti-Sikh Riots are pending in the High Court of Delhi.

(c) to (f) As stated above, the matter is sub-judice.

Genesis of AASU movement

2868. SHRI BIRENDER SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of the genesis of All Assam Students Union (AASU) movement;
- (b) whether the agitation spread quickly because the indigenous people of Assam felt being slowly crowded out; and
- (c) whether the frequent sporadic violence in Assam is a result of non-implementation of the pact signed between the then Prime Minister and AASU in 1985?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) The State of Assam witnessed an agitation between the years 1979 to 1985 over the issue of foreigners. A Memorandum of Settlement (MoS) known as Assam Accord was signed in August, 1985 among the Central Government, Government of Assam and All Assam Students Union (AASU), All Assam Gana Sangram Parishad (AAGSP) to end the agitation. Action has been taken to implement various clauses of the Assam Accord. Certain clauses of the Accord are of continuing nature *i.e.* speedy all-round economic

development of Assam, measures to prevent infiltration, crossing/ attempting to cross the border, etc. and, therefore, need to be continuously monitored. Clause-wise implementation of Assam Accord is given in Statement (See below). The Government is committed to implement Assam Accord in letter and spirit.

Statement

Clause-wise implementation status of the Assam Accord

Clause 5 - Foreigners issue:

- The Citizenship Act, 1955, Citizenship Rules, 1956 and the Foreigners Tribunal) Order, 1964, were amended.
- (ii) Special Registration Officers have been appointed for registration of persons detected as foreigners who entered Assam between 1.1.1966 to 24.3.1971.
- (iii) A total of 3153 including 1280 additional posts, sanctioned under Prevention of Infiltration of Foreigners (PIF) scheme to assist State Government and Border Security Force (BSF) in detection and deportation of foreigners/illegal migrants and act as a second line of defence.
- (iv) Thirty-six Foreigners Tribunals have been constituted in the State of Assam under the provisions of Foreigners Act, 1946 for detection of illegal migrants/foreigners. In order ensure speedier disposal of cases pending in Foreigners Tribunals, in Aril, 2012, Foreigners (Tribunal) Order, 1964 has been amended which envisages that the cases shall be disposed of by the Tribunals within 60 days from the reference received from the competent authority.

Claue 6 and 7 - Safeguards and economic development

- A Cultural Centre called the Srimanta Sankaradeva Kalashetra Complex has been established.
- (ii) Sri Jyoti Chitraban (Film) Studio at Guwahati has been modernized. Additional Rs.10 crore has been sanctioned for further expansion/modernization of the Institute in the financial year 2006-07.
- (iii) The Government of Assam has constituted a Cabinet Sub-Committee has been constituted in July, 2011 to deal with the matter of updation of National Register of Citizens (NRC) and Implementation of Clause 6 of Assam Accord.

- (iv) Numaligarh Refinery was set up at a cost of nearly Rs. 2,500 crores.
- (v) Two Central Universities, one at Tejpur, and the other at Silchar, have been set up.
- (vi) An IIT has been set up at Guwahati.
- (vii) Kathalguri Power Project (60 MW) has been commissioned.
- (viii) Work for implementation of Assam Gas Cracker Project and Bogibeel railcum road project have started.
- (ix) Action is being taken for revival of Ashok Paper Mill.

Clause 8 to 14 - other issues:

- The power to issue citizenship certificates now vests only with the Central Government.
- (ii) Construction of 2724.06 Kms of fencing has been completed against 3359 Kms sanctioned along Indo-Bangladesh Border. Construction of fencing in patches 160 Kms are under progress. Construction of 3548.93 Kms of border roads has also been completed against 4407.39 Kms. Construction of roads for 216 Kms are under progress.
- (iii) Ex-gratia payment was made to the next of kin of persons killed in the course of the agitation.
- (iv) Disciplinary cases against employees in connection with the agitation were reviewed.
- (v) In the matter of recruitment, orders were issued by the Central Government for relaxation in upper age limit upto a maximum of six years in the case of candidates who had ordinarily resided in the State of Assam during the period 1.1.1980 to 15.8.1985.
- (vi) NSA detenues detained in connection with agitation were released.

Impact of police force on day-to-day lives of people

2869. SHRI BIRENDER SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that efficiency of police force impacts the day-to-day lives of people;